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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 27th July, 2026

+ CONT.CAS(C) 1046/2025 & CM APPL. 42495/2025

G PUSHPA & ANR.

.....Petitioners

Through: Ms. Shreya Munoth, Ms. Asawari
Sodhi, Ms. Tavleen Kaur Saluja,
Advocates (M:9958498446)

versus

DELHI URBAN SHELTER IMPROVEMENT BOARD DUSIB
GOVT OF NCT OF DELHI & ORS.

.....Respondents

Through: Mr. Parvinder Chauhan, Sr. Adv. with
Ms. Meenakshi, Advocate for DUSIB

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

1. The present contempt petition has been filed alleging wilful disobedience of the order dated 22nd May, 2025, passed by this Court in *W.P.(C) 7054/2025*, wherein, directions were issued to remand back the case of the petitioners herein to the Eligibility Determination Committee ("EDC"), for the determination of eligibility for rehabilitation, under the Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 ("DUSIB Policy, 2015").
2. The present petition came to be filed since the respondents failed to constitute the EDC.
3. It is to be noted that *vide* order dated 22nd May, 2025, directions have



been passed in the following manner:

“xxx xxx xxx

12. Considering the categorical submissions of the learned counsel for the petitioner that the petitioners were in possession of the aforesaid documents, rendering them eligible for rehabilitation under the DUSIB Policy, 2015, the matter is remanded to the EDC for re-assessing the eligibility of the petitioners.

13. In case, the petitioners are able to produce the requisite documents and in case the EDC is satisfied with the veracity and genuineness thereof, an appropriate decision be taken by the EDC.

14. In case the EDC finds the petitioners are eligible for rehabilitation under the DUSIB Policy 2015, the petitioners shall necessarily be entitled to the same benefits which are being afforded to all the other beneficiaries of the locality under DUSIB Policy, 2015.

15. It is agreed between the parties that the aforesaid order will enure only for the benefit of petitioner no.1.

xxx xxx xxx”

4. Furthermore, attention of this Court has been drawn to the order dated 23rd February, 2026, passed in the present proceedings, wherein, it has been directed as follows:

“1. Respective counsel for the parties submit that although the LPA filed by the petitioner against the order dated 22.05.2025 in W.P.(C) 7054/2025 came up for hearing on 17.02.2026, no interim orders were passed therein.

2. In the circumstances, the respondents are directed to comply with the directions contained in the order dated 22.05.2025, unless the same is obviated on account of any interim order/s in the pending LPA.

3. It is noticed that vide Paragraph-12 of the order dated 22.05.2025 the matter was remanded to the EDC for re-assessing the eligibility of the petitioners. In terms of the directions contained in Paragraph Nos. 12 to 15 of the said



order, the concerned documents on which the petitioners seek to place reliance are required to be examined by the EDC. Necessarily, it shall be open to the EDC to take an appropriate view based on examination of the relevant documents, and extant judicial order/s.

4. List for reporting compliance on 27.07.2026.”

5. This Court records the statement made by learned Senior Counsel for the respondent-Delhi Urban Shelter Improvement Board (“DUSIB”), that EDC for the purpose of re-assessing the eligibility of the petitioners, already stands constituted.

6. He further submits that the petitioners had to appear before the EDC on 24th July, 2026, however, since they could not appear, the matter is now listed on 11th August, 2026, before the EDC.

7. At this stage, learned counsel for the petitioners submits that since the matter is being considered by the EDC after being remanded back in terms of the order dated 23rd February, 2026, passed in the present proceedings, the EDC ought to also take into account the extant judicial orders, which have been passed from time to time, with respect to re-assessing the eligibility criteria for rehabilitation.

8. Needless to state, when the EDC considers the eligibility of the petitioners, they would be bound to consider the case in terms of the DUSIB Policy, 2015, as well as the various judicial orders that have been passed from time to time.

9. After granting hearing to the petitioners, the EDC shall pass requisite speaking order(s).

10. In case the petitioners are aggrieved by the speaking order(s) passed by the EDC/respondent-DUSIB, they shall have the liberty to seek remedies



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in accordance with law.

11. No further orders are required to be passed in the present petition.

12. Noting the aforesaid, the present petition, along with the pending application, is accordingly, disposed of.

JULY 27, 2026/au

MINI PUSHKARNA, J